assistance to the States for setting up of Common Bio-medical Waste Treatment and Disposal Facilities on Public Private Partnership (PPP) basis on cost sharing basis. In addition, financial assistance is provided for creating awareness and capacity building programmes on bio-medical waste management. The Central Pollution Control Board has provided guidelines on certain aspects of bio-medical waste management.

Functioning of commissions/autonomous bodies

*325. SHRIMATI SAROJINI HEMBRAM: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the number and names of commissions/autonomous bodies functioning under the Ministry;

(b) whether functioning of these commissions/autonomous bodies is upto the expectation level;

(c) if so, the details of the targets set/achieved during the last three years by these bodies; and

(d) if not, the reasons therefor and whether there is any plan of Government to merge these commissions/bodies?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI THAAWAR CHAND GEHLOT): (a) There are three Commissions and thirteen autonomous bodies functioning under the administrative control of the Ministry of Social Justice and Empowerment. These organizations are as follows:

Commissions:

- (i) National Commission for Scheduled Castes : The National Commission for Scheduled Castes was set up under Article 338 of the Constitution for monitoring the safeguards provided for Scheduled Castes and also to review issues concerning their welfare.
- (ii) National Commission for Backward Classes : The National Commission for Backward Classes was set up in 1993 as per provisions of the National Commission for Backward Classes Act, 1993. The function of the Commission is to, *inter alia*, examine requests for inclusion of any class of citizens as a

backward class in lists and hear complaints of over-inclusion or under-inclusion of any class in such lists and tender such advice to the Central Government as it deems appropriate.

(iii) National Commission for Safai Karamcharis : The National Commission for Safai Karamcharis is mandated to, *inter-alia*, review and also monitor implementation of various schemes and programmes of the Government for development of Safai Karamcharis, and also investigate specific cases of grievances of Safai Karamcharis.

Autonomous Bodies:

- Babu Jagjivan Ram National Foundation : Established in March, 2008 to propagate the ideology and philosophy of Babu Jagjivan Ram.
- (ii) Dr. Ambedkar Foundation : Established in March, 1992 for implementing progrmames and activities to further the ideology and message of Dr. B.R. Ambedkar, both in India and abroad.
- (iii) Chief Commissioner for Persons with Disabilities : This was constituted under the Persons with Disabilities Act, 2005 to monitor the utilisation of funds disbursed by the Central Government and monitor compliance of the Provisions of the Act. It also co-ordinates work of the State Commissioner.
- (iv) National Trust for the Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities : It was set up under the "National Trust for the Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities" Act, 1999, to empower persons with disabilities and facilitate their acceptance in the general community.
- (v) Ali Yavar Jung National Institute for the Hearing Handicapped (AYJNIHH): Established in August, 1983 for researching all aspects of rehabilitation and education of the hearing handicapped as well as for manufacturing prototypes and distribution of aids and appliances for the hearing handicapped
- (vi) Pt. Deendayal Upadhyaya Institute for the Physically Handicapped

(TDUIPH) : The institute was set up in 1976 to cater for comprehensive rehabilitation services for children and persons with disabilities.

- (vii) National Institute of Mentally Handicapped (NIMH) : Created in 1984 to empower mentally challenged persons to access means of rehabilitation intervention viz. educational, therapeutic, vocational etc.
- (viii) **National Institute of Visually Handicapped (NIVH) :** Founded in 1979, the Institute promotes rights and dignity of persons with visual impairments and provides trained manpower for providing quality education, vocational training and rehabilitation services for the visually impaired.
- (ix) National Institute for Empowerment of Persons with Multiple Disabilities
 (NIEPMD) : Founded in 2005 for providing need based comprehensive rehabilitation and facilitating inclusion of such disadvantaged persons.
- (x) National Institute for the Orthopaedically Handicapped (NIOH) : Created in 1978 to develop manpower for providing services to the orthopaedically handicapped.
- (xi) Swami Vivekanand National Institute of Rehabilitation, Training & Research (SVNIRTAR) : Founded in 1984 for developing manpower for rehabilitation of disabled persons and development of models of service delivery programmes in the field of locomotors disability.
- (xii) **National Institute of Social Defence (NISD) :** This is a nodal institute founded in 1961, for training and research in the field of social defence.
- (xiii) Rehabilitation Council of India : The Council was established in 1986 under an Act to regulate and monitor services given to persons with disabilities, to standardize syllabi and maintain a central rehabilitation register of professionals in the field of rehabilitation.

(b) All the above mentioned organisations have specified objectives and mandate with regard to their target groups and they are functioning in the best interests and satisfaction of their respective target groups.

Written Answers to

(₹ in crore)

(c) The role and functions of the Commissions and other organizations are such that they cannot be assigned specific overall targets. However, the number of beneficiaries of projects and programmes implemented by the National Trust and National Institutes, with their financial outlay during the last three years is tabulated below:

National Institutes	2011-12		2012-13		2013-14	
	Beneficiaries	Financial Outlay (Plan)	Beneficiaries	Financial Outlay (Plan)	Beneficiaries	Financial Outlay (Plan)
National Trust	101986	8.08	64178	5.92	74944	7.11
NISD	3538	9.69	4770	8.29	4828	8.37
NIVH	208842	8.16	212412	15.00	216375	19.80
NIMH	165213	7.54	162066	3.91	163272	12.60
AYJNIHH	88673	6.95	96102	10.30	96980	13.30
NIOH	43868	7.73	45988	4.08	48425	10.20
SVNIRTR	174307	9.44	190035	12.60	220939	16.48
NIEPMD	39117	8.54	65065	7.69	79241	9.26
PDUIPH	15211	6.26	20934	2.30	-	6.28

(d) The Government has no plan to merge these bodies/commissions.

Segregation of waste products

*326. SHRI A.U. SINGH DEO: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government has in place a mechanism for segregation of waste at the household level into recyclable/non-recyclable/domestic waste etc., if so, the details thereof and if not, the reasons therefor;

(b) whether Government believes that there is a need for such mechanism to be implemented, if so, the reasons therefor; and

(c) whether Government proposes to implement a policy/mechanism for doing so, if so, the details of timeline and method of doing so, if not, the reasons therefor?